

O.A.No. 589 of 2005.

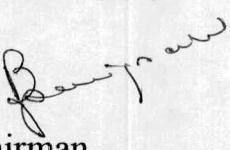
Order dated 21-06-2005.

None has appeared for the Applicant.

In this case a prayer has been made by the Applicant seeking a direction that if enquiry is proposed to be made, the same may be conducted within the State of Orissa and not at New Delhi.

MR. Rath, learned counsel for the Respondents has submitted that as yet no disciplinary proceedings has been initiated against the Applicant. Only the Applicant has been asked to make certain clarificatory statement which has already been recorded at Bhubaneswar on 24-08-2005. In view of the submissions made above, this Original Application is not maintainable since there has been no disciplinary enquiry and the same is dismissed.

Member(Admn.)


Chairman